



**Court on its own motion Vs. State of H.P. & Ors.**

**CWPIL No.83 of 2022**

05.12.2022 Present: Court on its own motion.

Mr. Ajay Vaidya, Senior Additional Advocate General,  
for the respondents.

The above PIL is registered on the basis of newspaper cuttings dated 23.11.2022 in several newspapers in respect of spurious drugs in Baddi. The news items state that spurious drugs were seized from the premises of Arya Pharma in Baddi of leading brands. It is stated that the seized spurious drugs were manufactured at a unit, which is not a licensed manufacturing premises and illegal business of spurious drugs trade is flourishing day-by-day in Baddi-Barotiwala area of District Solan, Himachal Pradesh. It is further stated that the spurious drugs affect the health of the citizens and common man.

Notice. Mr. Ajay Vaidya, learned Senior Additional Advocate General, waives service of notice on behalf of the respondents.

Considering the importance of the issue involved, we direct the respondents to file reply-affidavit specifically stating what steps have so far been taken and what steps the respondents propose to take to curb the manufacturing of spurious drugs. We direct that the affidavit shall be a joint affidavit of respondent No.2-Principal Secretary (Health) to the Government of Pradesh and respondent No.7-State Drug Controller Baddi, District Solan.

Stand over for three weeks.

**(A.A. Sayed)**  
**Chief Justice**

**(Jyotsna Rewal Dua)**  
**Judge**

December 05, 2022  
*Mukesh*

High Court of MP